ments of Andaman and Nicobar Administration completing 240 days service in a calender year;

(b) whether labourers of such category were retrenched in the past or the A &N islands Administration is contemplating their retrenchment;

(c) whether Union Government have issued any directions for bringing all such labourers into regular employment; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). The information is being collected and will be laid on the Table of the House.

(c) and (d). No directions have been issued by the Union Government for bringing of such labourers into regular employment. However, Department of Personnel and Training have issued guidelines on 7-6-88 regarding recruitment of casual workers. As per these guidelines, all Administrative Ministries/Departments are required to undertake a review of appointment of casual workers in the offices under their control so that the following targets are achieved;

(a) All eligible casual workers are adjusted against regular posts to the extent such regular posts are justified.

(b) The rest of the casual workers not covered by (a) above and whose retention is considered absolutely necessary and is in accordance with the guidelines, are paid emoluments strictly in accordance with the guidelines.

(c) The remaining casual workers not covered by (a) and (b) above are discharged from service.

12.00 hrs.

[*English*]

(*Interruptions*)

MR. SPEAKER: Hon. Members, please take your seats.

(*Interruptions*)

MR.SPEAKER: Will you please take your seats?

(*Interruptions*)

MR. SPEAKER: Mr. Kuppuswamy, please take your seat. What is this? I have not permitted you. will you please take your seats?

12.04 hrs.

RESIGNATION BY MEMBER

[*English*]

MR. SPEAKER: I have to inform the House that I received a letter dated the 30th August, 1990 from Shri Vishvendra Singh, an elected Member from Bharatpur constituency of Rajasthan, resigning his seat in Lok Sabha. I have accepted his resignation with effect from the 30th August, 1990.

12.05 hrs.

RE. BILL FOR GRENTING STATEHOOD TO DELHI

(*Interruptions*)

MR. SPEAKER: I am to take up Delhi Statehood Bill.

(*Interruptions*)